

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 477/TT/2019

Subject : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for assets under “Augmentation of transformation capacity at Amritsar and Moga Sub-stations” in Northern Region.

Date of Hearing : 24.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others

Parties present : Shri S.S. Raju, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff period, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of Asset-I: 315 MVA ICT-IV along with associated bays at Moga Sub-station and Asset-II: ICT-II along with associated bays and 2 nos. PSEB feeder bays at Amritsar Sub-station and 400 kV Bus reactor bay and 2 nos PSEB line bays at Moga Sub-station under “Augmentation of transformation capacity at Amritsar and Moga Sub-stations” in Northern Region. Assets-I and II were put in commercial operation on 1.7.2007 and 1.3.2008 respectively. He submitted that tariff of the instant assets for 2014-19 period was allowed vide order dated 11.1.2016 in Petition No. 275/TT/2014. He further submitted that no Additional Capital Expenditure (ACE) is claimed during the 2014-19 and 2019-24 tariff periods. He submitted that the revision of tariff for 2004-09 tariff period is claimed on account of the judgments of the APTEL



dated 22.1.2007 in Appeal No. 81/2005 and dated 13.6.2007 in Appeal No. 139/2006 and order of the Commission dated 18.1.2019 in Petition No. 121/2007. He further submitted that reply to the Technical Validation letter and rejoinder to the reply of UPPCL has been submitted. He prayed that the tariff as claimed in the instant petition may be allowed.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

